1541

(a) the condition of the air service which has been reintroduced between Indore and Bhopal; and

(b) whether sufficient number of passengers are available for this service and if sufficient number of passengers are not available, whether there is any proposal to stop this service in the near future?]

परिवहन, विमान चालन नौबहन और पर्यटन मंत्री (श्री एन० संजीव रेड्डी): (कं) और (ख) इन्दीर और भोपाल के बोच कोई विमान सेवा आरंभ नहीं की गयी है, लेकिन आई० ए० सी० बम्बई-इन्दीर सेवा को भोपाल तक बढ़ाने का विचार कर रहा है। गुरू में, इन्दीर-भोपाल सेवा का व्यय नगर विमान विकास निधि से दिया जायेगा।

i[THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY): (a) and (b) No service has been introduced between Indore and Bhopal, but I.A.C. are considering extending the Bombay-Indore-service to Bhopal. The Indorc-Bhopal sector will be subsidised from the Civil Aviation Development Fund in the initial stage.]

मध्य प्रदेश द्वारा केन्द्र को गेहं का दिया जाना

230. श्री राम सहाय : क्या खाद्य, कृषि, सामुदायिक विकास और सहकार मंत्री यह बताने की कृपा करेंगे कि मध्य प्रदेश नई फसल से केन्द्र को कितनी मावा में गेहूं देने पर सहमत हो गया है ?

t[WHEAT SUPPLY FROM MADHYA PRADESH TO CENTRE

230. SHRI RAM SAHAI: Will the Minister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state the quantum of wheat from the new crop that Madhya Pradesh has agreed to supply to the Centre?]

खाद्य, कृषि, सामुदायिक विकास और सहकार भंद्रालय में राज्य मंत्री (श्री पी॰ गोविन्द मेनन) : मध्य प्रदेश में नयी फसल से गेहूं की उपलब्धि का अभी पूरी तरह अंदाजा नहीं लगाया गया है और इसीलिये मध्य प्रदेश सरकार द्वारा केन्द्र को गेहूं की सप्लाई करने का अभी प्रश्न ही नहीं उठता।

11THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI P. GOVINDA MENON): The availability of wheat in Madhya Pradesh from the new crop has not yet been fully assessed and as such the question of Madhya Pradesh supplying any wheat to the Centre has not yet arisen.]

CENTRAL ASSISTANCE FOR RATIONING

- 231. SHRI A. D. MANI: Will the Mi nister of FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state:
- (a) whether the various State Governments have asked for Central Government assistance in the matter of advice and personnel regarding rationing in towns and cities: and
- (b) if so, what has been the reaction of Government to such a proposal?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI P. GOVINDA MENON): (a) and (b) Some of the State Governments had asked for some advice and assistance in the matter of introduction of rationing in towns and cities and whatever help or advice was asked for has been rendered.

LIGHT HOUSE AT MASULIPATAM PORT

- 232. SHRI K. P. MALLIKARJUNUDU: Will the Minister of TRANSPORT, AVIA TION, SHIPPING AND TOURISM be pleased to state:
- (a) whether it is a fact that the Light House at Masulipatam port is not in good condition; and
- (b) if so, what steps Government propose to take for its improvement?

THE MINISTER OF TRANSPORT, AVIATION, SHIPPING AND TOURISM (SHRI N. SANJIVA REDDY): (a) It has been ascertained that the lighthouse at Masulipatam is in good condition.

(b) Does not arise.

TRANSPORT OF SUGAR FROM MILLS TO SHIPS

- 13. SHRIMATI TARA RAMCHAN-DRA SATHE: Will the Minister of FOOD, AGRICULTURE. COMMUNITY DEVE-LOPMENT AND COOPERATION be pleasea to state:
- (a) whether it is a fact that sugar manufactured in the sugar mills of Maharashtra is transported from the mills to the ships at Bombay Port for purposes of export through two sets of private agencies- one from the mills to the port and the other from the port to the ship, and not by the manufacturers or by the State Trading Corporation; and
 - (b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) and (b) Sugar factories in Maharashtra are required to deliver raw sugar f.o.r. Bombay port. Responsibility of movement of the sugar from factories to Bombay port is therefore of the factories themselves and arrangements in this behalf are also made by them. On arrival at Bombay, the sugar is unloaded directly in the export shed if a vessel is in the port or stored in godowns in Bombay. Movement of the sugar stored in these godowns to the export sheds is done by Clearing Agents appointed by the Indian Sugar Mills Association, which handles the work of physical export of sugar.

JIDEVELOPMENT OF FOREST AREAS OF ANDAMANS

28. SHRI T. V. ANANDAN: the Minister of FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION be pleased to state:

- (a) whether it is a fact that the work of levelling and reclaiming of lands for agricultural purposes in the forest areas of the Andaman Islands was let out to a private contractor who deserted before the work was completed and as a result the work is at present suspended;
- (b) if so, whether Government have made any other arrangements to complete the work; and
 - (c) if not, the reasons therefor?
 - •(Transferred from the 5th May, 1966
 - ^Transferred from the 6th May, 1966

THE DEPUTY MINISTER IN THE M1NISTERY OF FOOD AGRICULTURE. COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) No, Sir.

to Questions

(b) and (c) Do not arise.

नियमों तथा अधिनियमों का हिन्दी अनुवाद

183. प्रो० सत्यवत सिद्धांतालंकारः क्या विधि मंत्री यह बताने की कृपा करेंगे कि आय-कर तथा केन्द्रीय उत्पादन गुल्क से संबंधित नियमों तथा अधिनियमों का अधिकृत हिन्दी अनुवाद कब तक तैयार हो जायेगा और उसके कब तक प्रकाशित होने की संभावना है ?

{[HINDI TRANSLATION OF RULES AND ENACTMENTS

PROF. SATYAVRATA SID-DHANTALANKAR: Will the Minister of LAW be pleased to state the time by when an authentic Hindi translation of the enactments and the rules relating to Incometax and Central Excise is likely to be prepared and the time by -when the same is likely to be published?]

विधि मंत्रालय में राज्य मंत्रो (श्री सी० आर॰ पट्टाभिरामन) : राजभाषा (विधायी) आयोग से निवेदन किया गया है कि वह आय कर अधिनियम तथा केन्द्रीय उत्पादन शुल्क और लवण अधिनियम और तदधीन बनाए गए नियमों के हिन्दी रूपान्तर तैयार करने का काम हाय में ले और उनके प्राधिकृत रूपान्तरों को शीश्रता के साथ प्रकाशित करे। ऐसा निश्चित समय बताना संभव नहीं है जिसके अंदर कि इन अधिनियमितियों और नियमों के प्राधिकृत रूपान्तर पूरे हो जाएंगे और प्रकाशित कर दिए जायंगे।

t[THE MINISTER OF STATE IN THE MINISTRY OF LAW (SHRI C. R. PATTABHI RAMAN): The Official Language (Legislative) Commission has been requested to undertake preparation of Hindi versions of the Income-tax Act and the Central Excises and Salt Act and Rules made thereunder and expedite the publi-

tTransferred from the 13th May, 1966 %/ | English Translation